

Grade II in the Central Secretariat Service. The Select List for promotion to Grade I of Central Secretariat Service for the year 1979 is under preparation.

(b) and (c) The Central Secretariat Service (Promotion to Grade I and Selection Grade) Regulations, 1964 provide for preparation of the Select List with reference to "1st July" of the calendar year in which the Select List is prepared. Since the action to prepare the Select List was initiated in 1979 itself, the eligibility has also been taken with reference to 1-7-1979. However, certain representations have been received which are under consideration.

#### Cases filed in High Courts and Supreme Court

1689. SHRI THAZHAI M. KARUNANIDHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many cases have been filed in the High Courts and in Supreme Court from January, 1977 to February, 1980, challenging the Government of India orders issued in favour of Scheduled Castes and Scheduled Tribes providing reservations at the time of appointments, promotions and confirmations;

(b) the details thereof;

(c) in how many cases, the interim stay have been granted by the courts and the details thereof; and

(d) what action has been taken by Government of India to vacate the stays and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) the break-up of cases filed in the various courts, in which the Ministry of Home Affairs has been impleaded, is as follows:—

(i) Supreme Court	..	9
{(ii) Other High Courts	..	18

(iii) Total	..	27
(iv) Relating to initial appointments	..	Nil
(v) Relating to Promotions	..	24
(vi) Relating to Confirmation	..	1
(vii) Relating to carry forward of vacancies	..	1
(viii) Relating to reservations in posts Vs. vacancies	..	1

(c) In four cases against Ministry of Railways, D.G.P.&T., University Grants Commission and Central Warehousing Corporation, the operation of the orders providing reservation for SC/ST in promotion by seniority subject to fitness was stayed by the Supreme Court. The Supreme Court, however, subsequently vacated the stay given to Ministry of Railways and D.G.P.&T.

(d) In cases where Supreme Court stayed the operation of orders providing reservation for SC/ST, the Government filed counter-affidavits to get the stay vacated, wherever possible. Every effort is made to defend the orders challenged in various High Courts and Supreme Court.

#### जबलपुर में उद्योगों की स्थापना

1690. श्री सुन्दर शर्मा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सुविधाओं और संसाधनों की दृष्टि से जबलपुर उद्योगों की स्थापना के लिये एक उपयुक्त स्थान है ;

(ख) क्या रक्षा संस्थानों को छोड़कर जबलपुर में कोई बड़ा उद्योग अब तक स्थापित नहीं किया गया है ;

(ग) क्या जबलपुर में सिरोहा के निकट गैर सरकारी क्षेत्र में बर्मा शैल द्वारा विस्फोटक पदार्थों का उत्पादन करके